

GOVERNMENT OF INDIA
MINISTRY OF JAL SHAKTI
DEPARTMENT OF DRINKING WATER & SANITATION

RAJYA SABHA
STARRED QUESTION NO. *250#
ANSWERED ON 16/03/2026

JAL JEEVAN MISSION AND FINANCIAL ACCOUNTABILITY

*250#. SHRI AMAR PAL MAURYA

Will the Minister of JAL SHAKTI be pleased to state:

- (a) whether Government is aware of the reports of financial irregularities and poor-quality work involving certain departmental officials and contractors as of late 2025;
- (b) if so, the details of the action taken in this regard;
- (c) whether Government has ensured hundred per cent access to safe drinking water free from Arsenic and Fluoride contamination in all rural settlements; and
- (d) if so, the details thereof?

ANSWER

THE MINISTER OF JAL SHAKTI
(SHRI C R PATIL)

(a) to (d): A Statement is laid on the table of the House.

Statement referred to in reply to parts (a) to (d) in respect of Rajya Sabha Starred Question No. *250 for reply on 16.03.2026 regarding Jal Jeevan Mission and Financial Accountability asked by Shri Amar Pal Maurya

(a) & (b) As per the data reported by all States/ UTs, a total of 18,790 complaints have been received by States/ UTs from different sources such as media reports, suo-moto cognizance, references from public representatives, citizens, grievance portal, etc. regarding financial irregularities and poor quality of works under Jal Jeevan Mission (JJM). As reported by the States/ UTs, action has been taken against 635 departmental officials, 1,020 contractors, and 155 Third Party Inspection Agencies (TPIAs). The State-wise details of complaints received and action taken against officials, contractors and third-party agencies are **annexed**. The action taken against departmental officials includes framing of charge sheets, departmental inquiries, disciplinary action, lodging of FIRs, issuance of show cause notice and suspension, as per established procedures. In the case of contractors, actions taken include blacklisting or recommendation for blacklisting, termination of contracts, debarment, forfeiture of earnest money deposits and imposition of penalties, depending on the nature of violation.

Furthermore, States/ UTs have been repeatedly advised to adopt a zero-tolerance approach toward any financial, procedural, or quality-related violations. All States/ UTs have been advised to ensure that every complaint is duly examined, field verification is carried out promptly, and all required disciplinary, contractual, and legal actions are taken without exception to uphold transparency and accountability of the mission.

(c) & (d) Under JJM, priority has been accorded to habitations affected by water quality affected habitations. issues, including Arsenic and Fluoride contamination. The operational guidelines for implementation of JJM provide for installation of community water purification plants (CWPPs), in such habitations, to ensure the supply of potable water for drinking and cooking purposes at the rate of 8–10 litres per capita per day (lpcd) until piped water supply schemes compliant with JJM standards are commissioned.

At the time of launch of JJM, States/UTs had reported 14,020 Arsenic-affected and 7,996 Fluoride-affected rural habitations on JJM-IMIS. With the expansion of piped water supply infrastructure under JJM, the number of affected habitations has significantly reduced and, as on date, 314 Arsenic-affected (Punjab – 257 & West Bengal – 57) and 244 Fluoride-affected (Punjab – 119, Rajasthan – 76, West Bengal - 35 & Odisha -14) habitations remain. As reported by States/UTs, safe drinking water arrangements have been made in these habitations through CWPPs or other suitable alternative measures. Thus, as reported by States/UTs on IMIS as on date, all rural habitations of the country are provided safe drinking water free from Arsenic and Fluoride contamination.

Annexure referred in the reply to part (a) & (b) of Rajya Sabha starred question no.250 answered on 16.03.2026

Sr.no.	State/UT	Total no. of complaints	No. of Dept. officials against whom action taken	No. of contractors against whom action has been taken	No. of TPIA against whom action has been taken
1	A & N Islands	0	0	0	0
2	Andhra Pradesh	0	0	0	0
3	Arunachal Pradesh	0	0	0	0
4	Assam	1226	17	3	3
5	Bihar	0	0	0	0
6	Chhattisgarh	329	2	11	1
7	DD&DNH	0	0	0	0
8	Goa	0	0	0	0
9	Gujarat	1	12	112	0
10	Haryana	4	0	0	0
11	Himachal Pradesh	3	0	0	0
12	Jammu & Kashmir	24	0	0	0
13	Jharkhand	152	24	4	3
14	Karnataka	169	7	99	1
15	Kerala	25	1	1	0
16	Ladakh	1	1	0	0
17	Lakshadweep	0	0	0	0
18	Madhya Pradesh	37	151	9	0
19	Maharashtra	154	1	5	0
20	Manipur	19	4	39	0
21	Meghalaya	8	3	0	0
22	Mizoram	1	0	0	0
23	Nagaland	14	6	0	0
24	Odisha	4	0	1	0
25	Puducherry	0	0	0	0
26	Punjab	6	0	0	0
27	Rajasthan	176	170	53	2
28	Sikkim	0	0	0	0
29	Tamil Nadu	45	5	2	0
30	Telangana	0	0	0	0
31	Tripura	1	0	388	0
32	Uttar Pradesh	16178	196	120	145
33	Uttarakhand	40	35	0	0
34	West Bengal	173	0	173	0
	Total	18,790	635	1020	155